

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2023

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 crore from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.

Petitioner : Adani Wind Energy Kutch Five Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.245/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 6 crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Limited towards surrender of Stage II Connectivity at Bhadla II Pooling Station.

Petitioner : Adani Renewable Energy Holding Eighteen Pvt. Ltd. and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.184/MP/2023

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.

Petitioner : Adani Wind Energy Kutch Three Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.



Petition No.164/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Fatehgarh-III PS.

Petitioner : Adani Renewable Energy Holding Four Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.165/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 13.5 Crores (Rs. 6 Crores + Rs. 7.50 Crores) which has been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Connectivity and LTA at Fatehgarh-II PS.

Petitioner : Adani Renewable Energy Park Rajasthan Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.167/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores which has been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage II Connectivity at Koppal PS.

Petitioner : Adani Renewable Energy Holding Fifteen Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Wind/Renewable
Shri Hemant Singh, Advocate, Adani Wind/Renewable



Wind/Renewable Shri Lakshyajit Singh Bagdwal, Advocate, Adani
Shri Anant Ubeja, Advocate, Adani Wind/Renewable
Ms. Lavanya Panwar, Advocate, Adani Wind/Renewable
Shri Shubham Arya, Advocate, CTUIL
Ms. Shirin Gupa, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Ms. Priyansi Jadiya, Advocate, CTUIL
Ms. Kavya Bhardwaj, Advocate, CTUIL

Record of Proceedings

Since the Coram, which previously heard these matters, was not available, the Commission deemed it appropriate to adjourn these matters and list them before the Coram, also comprising a Member (Technical).

2. The Petitions will be listed for hearing on **22.5.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)